

3

2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 246 OF 1994

Date of decision: May 5, 1994

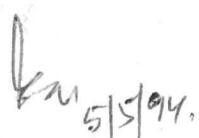
Hemangini Jena and others ... Applicants  
Versus  
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

  
H. RAJENDRA PRASAD  
MEMBER (ADMINISTRATIVE)

05 MAY 94

  
K. P. ACHARYA  
VICE CHAIRMAN

5/5/94.

4  
4  
CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 246 OF 1994

Date of Decision: May 5, 1994

Hemangini Jena and another ... Applicants

Versus

Union of India & Others ... Respondents

For the Applicant .. Mr. U.C. Mohanty, Advocate

For the Respondents .. Mr. Ashok Mishra, Senior St.  
Counsel(Central)

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN  
AND

THE HONOURABLE MR. H. RAJENDRA PRASAD (MEMBER) ADMN.

—. —.

JUDGMENT

K.P. ACHARYA, V.C.

We have heard Mr. U.C. Mohanty learned counsel appearing for the petitioner and Mr. Ashok Mishra learned senior Standing Counsel(Central). It is directed that the observations made in connection with O.A. Nos. 144 /94 and 706 of 1993 etc. would govern this particular case in all respect. Hence the Original application No. 246 of 1994 is disposed of accordingly. No costs.

15/5/94  
MEMBER (ADMINISTRATIVE)

05 MAY 94

Central Administrative Tribunal,  
Cuttack Bench/K. Mohanty/5.5.94.

  
5/5/94

VICE CHAIRMAN